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KARNATAKA LEGISLATURE (MEMBERS FREE TRANSIT BY ROAD TRANSPORT SERVICES) RULES, 1967

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KARNATAKA LEGISLATURE (MEMBERS FREE TRANSIT BY ROAD TRANSPORT SERVICES) RULES, 1967

In exercise of the powers conferred by sub-section (1) of Section 15 of the Karnataka Legislature Salaries Act, 1956 (Karnataka Act 2 of 1957), the Government of Karnataka hereby makes the following rules, namely.

1. . :-

- (1) These rules may be called the Karnataka Legislature (Members' Free Transit by Road Transport Services) Rules, 1967.
- (2) They shall come into force at once.

2. In these rules, unless the context otherwise requires :-

(a) "Assembly" means the Karnataka Legislative Assembly;

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\mathbf{1}(b)["Card" x x x x x;]
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- (c) "Committee" means a Committee constituted under the Assembly or Council rules or a Committee appointed by the Speaker or the Chairman;
- (d) "Corporation" means the Karnataka State Road Transport Corporation;

- (e) "Council" means the Karnataka Legislative Council;
- 2 (f) "Form" x x x x x x;]
- (g) "Member" means a Member of the Assembly or the Council and includes the Deputy Speaker of the Legislative Assembly, and the Deputy Chairman of the Legislative Council;
- ³ (gg) "Pass" means the Identity-cum-Road Journey Pass issued by the Secretary, Karnataka Legislature;]
- (h) "Secretary" means the Secretary of the State Legislature and includes the Deputy Secretary or an Under Secretary of the State Legislature;
- (i) "State" means the State of Karnataka.
- 1. Clause (b) omitted by GSR 110, dated 15-3-1972, w.e.f. 1-4-1972
- 2. Clause (f) omitted by GSR 110, dated 15-3-1972, w.e.f. 1-4-1972
- 3. Clause (gg) inserted by GSR 110, dated 15-3-1972, w.e.f. 1-4-1972

<u>3.</u> . :-

- ¹ Subject to the provisions of these rules, every member shall be provided by the Secretary, with a non-transferable Identity-cum-Road Journey Pass in the form appended to these rules containing the name and address of the Member with his photograph affixed thereon, which shall entitle him to travel free of charge within the State of Karnataka by the buses operated on moffusil routes by the Corporation.]
- 1. Rule 3 substituted by GSR HO, dated 15-3-1972, w.e.f. 1-4-1972

4. . :-

- ¹ OMITED x x x x x.
- 1. Rules 4 and 5 omitted by GSR 110. dated 15-3-1972, w.e.f. 1-4-1972

5. . :-

OMITED $x \times x \times x$.]

6. . :-

A member shall, on demand by the Conductor, or any officer of the corporation duly authorised by the Corporation in that behalf,

produce his ¹ [Pass] for inspection.

1. Substituted for the words "Card or City Transport Pass" by GSR 110, dated 15-3-1972, w.e.f. 1-4-1972

7. . :-

Where a member makes a journey on a mofussil route by using ¹ [the pass] for attending a meeting of the Assembly or Council or any Committee, he shall not be entitled to travelling allowance under clause (a) of Section 12 of the Karnataka Legislature Salaries Act, 1956.

1. Substituted for the words "Bus Journey Forms" by GSR 110, dated 15-3-1972, w.e.f. 1-4-1972

8. . :-

member wishing to reserve his seat 1 [and that of his companion, if any] may do so on payment of the prescribed charges for reservation.

1. Inserted by GSR 183, dated 30-7-1981 and shall be deemed to have come into force w.e.f. 9-4-1981,

9. . :-

A member ¹ [and his companion] shall be entitled to carry luggage free of charge as is permissible under the regulations of the corporation relating to carriage of luggage by passengers and the member shall pay for the excess luggage, if any, at the rates prescribed in that behalf by the Corporation.

1. Inserted by GSR 183, dated 30-7-1981 and shall be deemed to have come into force w.e.f. 9-4-1981

10. . :-

The 1 [Pass] issued under these rules shall be valid only during the period the holder continues to be a member of the Assembly or the Council and the holder shall return the 2 [Pass] to the Secretary as soon as he cease to be a member.

- 1. Substituted for the words "Card, the Bus Journey Forms and the City Transport Pass" by GSR 110, dated 15-3-1972, w.e.f. 1-4-1972
- 2. Substituted for the words "Card, the Bus Journey Forms and the City Transport Pass" by GSR 110, dated 15-3-1972, w.e.f. 1-4-1972

11. . :-

- ¹(1) When a Member loses his pass, he shall immediately report the fact of such loss to the Secretary and on receipt of such report a Duplicate Pass may be issued to the Member on payment of one rupee. If the pass is subsequently found, it shall be surrendered to the Secretary.]
- (2) The Secretary shall inform the Chief Traffic Manager of the Corporation of the details in respect of the loss and issue of aduplicate 2 [Pass] to a member.
- 1. Sub-rule (1) of Rule 11 substituted by GSR 110, dated 15-3-1972, w.e.f. 1-4-1972
- 2. Substituted for the words "Card, book of Bus Journey Forms or City Transport Pass" by GSR 110, dated 15-3-1972, w.e.f. 1-4-1972

12. . :-

- 1 OMITED x x.]
- 1. Rule 12 omitted by GSR HO, dated 15-3-1972, w.e.f. 1-4-1972